

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.74/MP/2014

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term access and Medium Terms Open Access in inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 15.1.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member

Petitioner : Bhushan Power and Steel Limited (BPSL)

Respondent : West Bengal State Load Despatch Centre and others

Parties present : Shri Sanjay Sen, Senior Advocate for the petitioner
Shri Rajiv Yadav, Advocate for the petitioner
Shri Sakiya Choudhery, Advocate, WBSETCL and WBSEDCL

Record of Proceedings

Learned proxy counsel for WBSETCL and WBSEDCL submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the petitioner had no objection to the request.

2. With the consent of learned counsels of the parties, the Commission directed to list the matter for hearing on 22.1.2015.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**